

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

Dated Shillong the 2nd August, 2019

OFFICE ORDER

NO.L(A) 22/2019/161 It has come to the notice of this Department that by the end of the first quarter of the financial year 2019-20, some Divisions have submitted the surrender of savings despite the instruction that has been mentioned in the allotment letter itself, that balance in any head may be utilised for the next quarter. Surrender of savings at the end of the 1st Quarter is in contrary to the instruction issued by the Department.

Secondly, while submitting the information relating to surrender of savings by the end of the financial year, it has been observed that the information furnished by some divisions are not properly checked, i.e, the information with in-concerned heads of Account and in-correct amount are shown in the statement. This has hampered this Department attempt to compile the information received from the all Divisions.

Thirdly, It has also been observed that despite the instruction that has been issued by the Department for submission of surrender of savings within the stipulated time, the information was submitted by some Divisions beyond the time limit as fixed by this Department. This has obstructed the attempt of the Department to submit the surrender of savings to the Finance Department in time.

In view of the above, it has been decided to rectify the defect once and for all to avoid discrepancy in surrender of savings under Grant No-4 of this Department and to request all Divisions to strictly comply with the following instructions :-

1. The Surrender of saving under any particular Head of Account should be submitted at the end of the Financial Year in the prescribed format and within the stipulated time. Submission of information beyond the time limit will not be accepted and the defaulting Divisions will be responsible for any consequences.
2. The Information relating to surrender of savings should be thoroughly checked by the Head of the Office in the Divisions and correct information only should be submitted to this Department.

Sd/-
Commissioner & Secretary to the Govt. of Meghalaya
Law Department.

Copy to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General /Additional Advocate General, Shillong.
3. The District & Session Judge, Shillong/ Jowai /Nongpoh/Tura/ Williamnagar/ Nongstoin/Ampati.
4. The Deputy Commissioner (Judl), Baghmara/ Resubelpara/Mawkyrwat/Khliehriat
5. The Chief Judicial Magistrate, Shillong/Nongpoh/Jowai/Tura/ Williamanagar/Nongstoin /Ampati.
6. The Judicial Magistrate, Sohra/Amlarem/Mairang/ Dadengiri.
7. The Legal Remembrancer (Establishment), Shillong.
8. The Member Secretary, Meghalaya State Legal Service Authority, Shillong.
9. The Secretary, Meghalaya State Law Commission, Shillong.
10. The Director, Meghalaya State Judicial Academy, Shillong.
11. Office copy/ Guard file.

✓ 12 Data Entry Operator, Law(A) Dept
for updating

By order etc,



Deputy Secretary to the Govt. of Meghalaya
Law (A) Department.